

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-3039/91

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 6th day of November, 1996.

1. Shri A.K. Barua,  
S/o Shri K.L. Barua,  
Under Secretary,  
Ministry of Water Resources,  
New Delhi.
2. Shri P.K.G. Nair,  
S/o Shri G.K. Pillai,  
Under Secretary,  
Ministry of Coal,  
New Delhi.
3. Smt. P.L. Saini,  
W/o Sh. R.S. Saini,  
Under Secretary,  
Ministry of Coal,  
New Delhi. ....

Applicants

(through Shri K.L. Bhandula, advocate)

versus

Union of India through

1. Secretary,  
Department of Personnel & Training,  
North Block,  
New Delhi.
2. Ministry of Water Resources,  
Shram Shakti Bhawan,  
New Delhi.
3. Ministry of Coal,  
Shastri Bhawan,  
New Delhi. ....

Respondents

(None present for respondents)

The application having been heard on 6.11.1996 the  
Tribunal on the same day delivered the following:

ORDER  
Chettur Sankaran Nair (J), Chairman

We have heard counsel for applicants. Since  
the subject matter of the application is under  
consideration of the Government, it is not necessary

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to pronounce on the merits of the matter at present. If applicants are aggrieved by the outcome or the decision taken by the Government, they will be free to approach this Tribunal and seek redress. With freedom to do so, we grant leave to withdraw the application. Application stands withdrawn.

Dated, the 6th day of November, 1996.

*Qummo*  
(S. P. Biswas)  
Member (A)

*Hankaranall*  
(Chettur Sankaran Nair (J))  
Chairman

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